

to remove bottlenecks in setting up of ethanol projects, to simplify excise procedures and to reduce State levies on sale, import/export of ethanol.

### **Supply of underweight gas cylinders**

2961. SHRI KALRAJ MISHRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government are aware that some gas agencies are supplying underweight gas cylinders to the consumers and a number of complaints have been submitted in this regard;

(b) if so, the details thereof giving names of the agencies against whom complaints have been received; and

(c) what action has been taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUMITRA MAHAJAN): (a) to (c) Public Sector Oil Marketing Companies (OMCs) have received 88 established complaints relating to supply of underweight cylinders against their distributors during the year 2002-2003 and April-June, 2003. OMCs have taken necessary action against the erring distributors on the establishment of complaint in terms of Marketing Discipline Guidelines (MDG), 2001.

### **Sale of underweight petrol by petrol pumps**

†2962. DR. AKHTAR HASAN RIZVI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government are aware that petrol pumps sell underweight quantity of oil to customers;

(b) if so, the action taken against the petrol pump owners so far; and

(c) whether any scheme has been formulated with a view to providing full quantity of oil to customers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUMITRA MAHAJAN): (a) and (b)

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†Original notice of the question was received in Hindi.

Appropriate action against the dealers who are found to be selling underweight quantity of oil to customers is taken as per the Marketing Discipline Guidelines and/or Dealership Agreement.

(c) 5 litre measures are made available in every Retail Outlet which can be used by any customer to check delivery of dispensing units.

**Commissioning of LNG petronet project, Kochi**

2963. SHRI N.K. PREMACHANDRAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government are aware that power and industrial projects coming up in Kerala are mainly dependent on the early commissioning of LNG Petronet Project at Kochi;

(b) by when the LNG terminal at Kochi and Gas pipeline project are likely to be commissioned;

(c) whether Government would ensure the timely completion of the above project; and

(d) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUMITRA MAHAJAN): (a) to (d) Some of the power projects have signed MOUs with Petronet LNG Limited/ GAIL/BPCL etc. for supply of Liquefied Natural Gas (LNG). However, no firm agreement has been signed by any company. All pre-project activities and land allotment for LNG terminal at Kochi has been completed. Further progress of the project would depend on the signing of firm agreement by the prospective buyers.

**Closure of HP waterfed storage depot**

2964. SHRI N.K. PREMACHANDRAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the reasons for the closure of Hindustan Petroleum Waterfed Storage Depot at Ponmana Kollam in Kerala;

(b) what is the present stage of the said establishment and for what purpose it is being utilised now;